

**Central Electricity Regulatory Commission
New Delhi**

Review Petition No. 34/RP/2024 along with IA No. 96/IA/2024

Subject	:	Review Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) 2023, seeking review of order dated 18.5.2024 passed in Petition No. 5/MP/2022.
Date of Hearing	:	14.1.2025
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member
Petitioner	:	Himachal Pradesh Power Transmission Corporation Limited
Respondents	:	Himachal Pradesh State Electricity Board Limited and 3 Others
Parties Present	:	Ms. Mandakini Ghosh, Advocate, HPPTCL Shri Prajeet Ghosh, Advocate, HPPTCL Ms. Priyansi Jadiya, CTUIL

Record of Proceedings

Himachal Pradesh Power Transmission Corporation Limited (HPPTCL) has filed the instant Review Petition, seeking a review of the Commission's order dated 18.5.2024 in Petition No. 5/MP/2022, whereby the Commission declined to consider the transmission assets as an inter-State transmission system and observed that it should continue to be an intra-State system under the jurisdiction of the State Commission.

2. The Review Petitioner has sought review of the impugned order mainly on the grounds that the same does not specify the methodology for recovery of the tariff for the transmission charges for the period prior to 1.4.2019; for the period from 1.4.2020 to 31.3.2024, the Commission has erroneously not considered the transmission asset as part of the ISTS system and has considered it a part of intra-State transmission system; the impugned order allows the recovery of only 50% of the tariff approved by the Commission for the transmission line excluding sub-station to be considered in the ISTS pool for the period from 1.4.2019 to 31.3.2020, and the Commission has inadvertently overlooked the fact that the tariff approved by HPERC vide order dated 1.11.2021 in Petition No. 98 of 2020 for the FY 2019-20 for 220 kV D/C transmission line from Karian to Rajera only pertains to one circuit of Karian-Rajera line. Accordingly, the Review Petitioner is entitled to recover the 100% tariff approved by HPERC for the FY 2019-20 through the PoC mechanism. The learned counsel for the



Review Petitioner submitted that the Commission failed to consider the aforesaid grounds in the impugned order, and the same is an error apparent on the face of the record that requires review.

3. The Review Petitioner has also filed an Interlocutory Application No. 96/IA/2024 under Regulation 26 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, for condoning the delay of 113 days in the filing of the present Review Petition on the grounds of seeking legal opinion and internal procedural approvals.

4. Considering the submissions made by the learned counsel for the Review Petitioner, the Commission directed as under:

a) Issue notice to the Respondents on admissibility; and

b) The Respondents to file their respective replies to the Review Petition on admissibility and replies to IA for condonation of delay, if any, within four weeks with a copy to the Review Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

5. The Review Petition will be listed for the hearing on **13.3.2025**.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**

